

the Kanpur and Meerut Universities Act, 1965, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh (Hindi and English versions).

- (ii) A statement showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-1839/68.]

(2) A copy of the Annual Accounts of the University Grants Commission for the year 1966-67, together with the Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-1840/68.]

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Sir, I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) The Indian Police Service (Probation) Amendment Rules, 1968, published in Notification No. G.S.R. 1426 in Gazette of India dated the 3rd August, 1968.
- (ii) The Indian Administrative Service (Probation) Amendment Rules, 1968, published in Notification No. G.S.R. 1427 in Gazette of India dated the 3rd August, 1968. [Placed in Library. See No. LT-1815/68.]
- (iii) G.S.R. 1428 published in Gazette of India dated the 3rd August, 1968, containing corrigendum to G.S.R. 590 dated the 30th March, 1968.

(iv) G.S.R. 1476 published in Gazette of India dated the 10th August, 1968, making certain amendment to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955.

(v) G.S.R. 1477 published in Gazette of India dated the 10th August, 1968, making certain amendment to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.

(vi) G.S.R. 1478 published in Gazette of India dated the 10th August, 1968, making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.

(vii) G.S.R. 1479 published in Gazette of India dated the 10th August, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954. [Placed in Library. See No. LT-1841/68.]

U.P. GOVERNMENT NOTIFICATIONS *re.* MOTOR VEHICLES RULES

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN): I beg to lay on the Table—

(1) A copy each of the following Uttar Pradesh Government Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c)(iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh:—

- (i) The U.P. Motor Vehicles (Tenth Amendment) Rules, 1967, published in Notification No. 2384-T/XXX-B-70P/61 in Uttar Pradesh Gazette dated the 16th September, 1967.

[Shri Bhakat Darshan]

(ii) The U.P. Motor Vehicles (Ninth Amendment) Rules, 1967, published in Notification No. 2841-T/XXX-B-7P/66 in Uttar Pradesh Gazette dated the 16th December, 1967.

(iii) The U.P. Motor Vehicles (Seventh Amendment) Rules, 1967, published in Notification No. 4962-T/XXX-B-P/61 in Uttar Pradesh Gazette dated the 16th December, 1967 (Hindi and English versions).

(iv) The U.P. Motor Vehicles (Eleventh Amendment) Rules, 1967, published in Notification No. 7110-T/XXX-B-85-P/63 in Uttar Pradesh Gazette dated the 6th January, 1968.

(2) A statement showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT-1842/62.]

COIR RETTING (LICENSING) ORDER

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): I beg to lay on the Table a copy of the Coir Retting (Licensing) Order 1968, published in Notification No. S.O. 2747 in Gazette of India dated the 31st July, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1843-68.]

PRESIDENT'S ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table following two Bills passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 14th August, 1968:—

(1) The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1968.

(2) The Advocates (Amendment) Bill, 1968.

ESTIMATES COMMITTEE

SIXTY-FIRST REPORT

SHRI P. VENKATASUBBAIAH (NANDYAL): I beg to present the sixty-first Report of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture) on action taken by Government on the recommendations contained in the Seventy-eighth Report of the Estimates Committee (Third Lok Sabha) on the erstwhile Ministry of Food and Agriculture (Department of Agriculture) Forest Research Institute and Colleges, Dehra Dun.

12-42 hrs.

RE. SITUATION IN CZECHOSLOVAKIA

SHRI SURENDRANATH DWIVEDI (KENDRAPARA): Sir, we have had a disturbing news that Mr. Dubcek has been killed.....(Interruptions). Yesterday, the Prime Minister said that we are all concerned about the security and safety of the Czech leaders. Not only Mr. Dubcek has been killed but it is also said that the President of Czechoslovakia has been taken somewhere out of Czechoslovakia and destination is not known. Therefore, I would like to know from the Government what is the latest information that they have and whether they are going to make a statement on this. Would you request the Prime Minister to let us know the latest situation, whatever information they have with them?

श्री जटल बिहारी बाजपेयी (बकराम-पूर): अभी श्री द्विवेदी जी ने एक मुट्टा उठाया है। मैं सरकार से यह प्रार्थना करना चाहता हूँ कि चेकोस्लोवाकिया में घटनाएँ जिस गति से घट रही हैं, उनके बारे में सदन को विश्वास में लेने